

assistance, legal counselling/court case management, psycho-social counselling and temporary shelter to women affected by violence including victims of rape. The Scheme is being implemented since 1st April 2015. The Scheme envisages establishment of One Stop Centre in each State/UT in the first phase.

The Ministry of Women and Child Development is also administering Swadhar and Short Stay Home Schemes for relief and rehabilitation of women in difficult circumstances, including the victims of rape.

Women in mental asylums

2070. SHRI BAISHNAB PARIDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the National Commission for Women has conducted survey to assess the plight of women in the mental asylums in the country;

(b) whether it is a fact that a number of women are forced into such asylums after the death of their husbands etc., by women relations to help usurp their property; and

(c) whether Government proposes to bring out some legislation or a way out to ensure that such women are not sent to such shelter illegally, if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) No Sir.

(b) The Government does not have any specific information. However, the Ministry of Health and Family Welfare has informed that during inspection of many Mental Health Hospitals/Institutes, it has been found that there are a number of mentally ill persons including women, who may not require admission but continue to stay in Mental Health Hospitals/Institutes.

(c) Admission and discharge process in Mental hospitals is guided by Mental Health Act, 1987.

Welfare of widows living in Vrindavan

2071. SHRI BAISHNAB PARIDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Apex Court has given certain instructions to Uttar Pradesh Government to work for the welfare of Vrindavan widows to address their grievances in U.P.;